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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**OA No.210/467/2019**

**Dated this Friday the 12th day of July, 2019**

**Coram: Dr.Bhagwan Sahai, Member (A).  
R.N.Singh, Member (J).**

Gaurav Narayan Shede  
aged 34 years,  
Working as Inspector of  
Customs (Examination Officer),  
presently posted at Mumbai Customs  
Zone-1, NCH, Mumbai and residing at  
Flat No.582, Building No.21,  
Nehru Nagar, Kurla (east),  
Mumbai-400 024.

...Applicant.

**(In person).**

**Versus**

1. Union of India,  
Through Revenue Secretary,  
Ministry of Finance,  
Department of Revenue,  
Central Board of Excise and  
Customs, (CBEC), North Block,  
New Delhi-110 001.
2. The Chairman,  
Central Board of Excise and Customs,  
Ministry of Finance,  
Department of Revenue,  
North Block,  
New Delhi-110 001.
3. The Principal Chief Commissioner  
of Customs, Mumbai Zone-I,  
New Customs House,  
Ballard Estate,  
Mumbai-400 001.
4. The Principal Commissioner  
of Customs (General),  
New Custom House,  
Ballard Estate,  
Mumbai-400 001.

... Respondents.

O R D E R (O R A L)  
Per : Dr. Bhagwan Sahai, Member (A)

**Present.**

1. Shri Gaurav Narayan Shede, applicant in person.

2. The applicant who is working as Inspector of Customs (Examining Officer) under respondent no.3 has filed this OA alleging that though he fulfils all eligibility conditions for being considered for the promotional post of Appraiser, he has not been considered and promoted to that post whereas even his juniors have been considered and promoted to that post by establishment order dated 19.03.2019. He submits that his position in the relevant seniority list (Annex A-2) is at serial no.211 and his juniors at serial no.214, 216 and 222 in the said seniority list have been promoted.

3. Aggrieved of the aforesaid impugned order of the respondents, the applicant has made representations dated 25.03.2019, 02.04.2019, 08.04.2019 and 26.04.2019 (Annex A-4 Colly.). However, the said representations are not being considered by the respondents.

4. The applicant further submits that he would be satisfied if the present OA is disposed of at this stage with directions to the respondent no.4 to

consider his aforesaid representations and dispose them of by passing a reasoned and speaking order in a time bound-manner.

5. We are of the considered view that if this request of the applicant is accepted without going into the merit of his claim, no prejudice is going to be caused to the respondents.

6. In view of the above, therefore, without going into the merits of the OA, it is disposed of at admission stage with directions to the respondent no.4 to consider his pending representations and pass a reasoned and speaking order within eight weeks from the date of receipt of certified copy of this order and communicate it to him within two weeks thereafter.

7. In view of the above, no order as to costs

(R. N. Singh)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

v.

30/11/12  
18/11/12

